

NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH

(IB)-348(ND)/2017

COARM:

PRESENT: MR. L.N. GUPTA
HON'BLE MEMBER(T)

MS. INA MALHOTRA
HON'BLE MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 27.08.2019

NAME OF THE COMPANY: M/s. Rachna Sarces Vs. Charming Apparels,
Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 9 of IBC, 2016

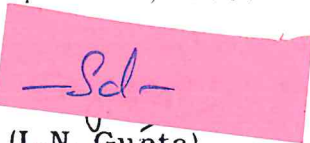
S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
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Present for the Petitioner: Mr. Arvind Gora, RP, Mr. Heerika Shukla &
Mr. Rahul Mendiratta, Advocate for RP

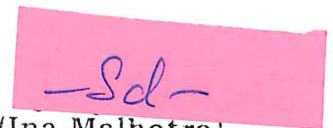
Present for the Respondent: Mr. Vaibhav Jain, Mr. Shashank Pandey &
Mr. Lavanya Kaushik, Advocates for Rahul Jain
Mr. Rishi Sood Advocate for applicant.
Mr. Aditya Dewan, Advocate for Resolution
Applicant
Mr. Shubham Pandey Advocate for
Ms. Lakshmi Gurung Sr. Standing Counsel for IT
dept..

ORDER

Reply has been filed by the RP to the objections raised by one of the ex
Directors Mr. Atul Jain. The other ex-Directors have no objection to the
resolution plan submitted by the resolution applicant. Id. Counsel for the
objector prays for an adjournment to go through the reply filed. To come up on
12th September, 2019.



(L.N. Gupta)
Member (T)



(Ina Malhotra)
Member (J)